

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and bringing on record additional
documents and exemption from filing O.T. and office report)
(For final disposed)

WITH

SLP(Cr1) No. 7568/2012

(With appln.(s) for bail and appln.(s) for exemption from filing
O.T. and Office Report)

Date : 05/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. J.C. Gupta, Sr. Adv.

Mr. Anurag Tomar, Adv.

Mr. Yogesh Tiwari, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

Mr. Mordhwaj Singh, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, Adv.

Mr. Garnesh Kabra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Signature Not Verified

Digitally signed by

ASHWANI KUMAR

Date: 2016.04.06

15:43:24 IST

Reason:

(ASHWANI THAKUR)
COURT MASTER(TAPAN KUMAR CHAKRABORTY)
COURT MASTER